

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/MP/2020**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1, TANGEDCO.

Petitioner : Bharat Aluminium Company Limited

Respondents : TANGEDCO & 2 ors

Date of Hearing : **4.6.2021**

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Pravas.Kumar. Singh, Member

Parties present : Shri Hemant Singh, Advocate, BALCO  
Shri Chetan Garg, Advocate, BALCO  
Shri Lakshyajit Bagdwal, Advocate, BALCO  
Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Ms. M. Hemalatha, TANGEDCO  
Ms. Poonkodi, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner, BALCO prayed for grant of time to file its rejoinder to the reply filed by Respondent, TANGEDCO on 2.6.2021. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the hearing.

3. The Petitioner is granted time till 22.6.2021 to file its rejoinder to the reply of the Respondent, TANGEDCO. No extension of time shall be granted for any reason.

4. The matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)